

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Criminal) No(s). 406/2023

TUSHAR GANDHI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA NOS.234515/2023, 234074/2023 AND 33145/2024-
EXEMPTION FROM FILING AFFIDAVIT)

Date : 15-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Shadan Farasat, AOR
Ms. Mreganka Kukreja, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshwari, Adv.
Mr. Aman Naqvi, Adv.
Mr. Harshit Anand, Adv.
Mr. Abhishek Babbar, Adv.
Mr. Shadab Azhar, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Krishnanand Pandeya, AOR
Mr. Sanjay Jain, Adv.
Mr. Sarvesh Dubey, Adv.
Ms. Ankita Kedia, Adv.
Mr. Yash Kirti Kumar Bharti, Adv.

Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Ms. Indira Bhakar, Adv.

Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Rajeev Sharma, Adv.
Mr. Aryaman Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The interlocutory application filed by the father of the

victim child shall be listed on 26th April, 2024.

In the meanwhile, the learned Additional Advocate General appearing for the respondent-State will take instructions about the steps taken to prosecute the offender.

As far as the directions regarding counselling is concerned, there seems to be a substantial compliance made by the State Government.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)